

**Form A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF DUNLOP AUTO TYRES PRIVATE LIMITED**

Sl.No.	Relevant Particulars	
1.	Name of the Corporate Debtor	Dunlop Auto Tyres Private Limited
2.	Date of incorporation of corporate Debtor	22-12-2010
3.	Authority under which corporate debtor is incorporated/ registered	RoC- Himachal Pradesh
4.	Corporate Identity Number/ Limited Liability Identification Number of Corporate Debtor	U25111HP2010PTC031506
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Village Bathri Tehsil- Haroli Una- 174 301 Himachal Pradesh
6.	Insolvency commencement date in respect of Corporate Debtor	29-10-2019
7.	Estimated date of closure of insolvency resolution process	26-04-2020
8.	Name and registration Number of the insolvency professional acting as interim resolution professional	Tuhin Kumar Chatterjee IP Registration No. IBBI/IPA-002/IP- N00663/2018-19/12108
9.	Address and e-mail of the interim resolution professional, as registered with the board	Address: 5/A SREE MOHAN LANE, P.O, KALIGHAT, Kolkata- 700026 E-mail: tuhinkc2@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 5/A SREE MOHAN LANE, P.O, KALIGHAT, Kolkata- 700026 Email - cirpdatl@gmail.com
11.	Last date for submission of claims	12-11-2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	Web Link (for forms: www"ibbi.f;ov.irl Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the [Dunlop Auto Tyres Private Limited] on 29-10-2019.

The creditors of [Dunlop Auto Tyres Private Limited], are hereby called upon to submit a proof of their claims on or before 12-11-2019 to the interim resolution professional at the address mentioned against item 10.

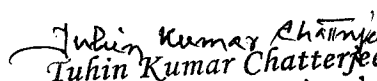
The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (Specify Class) in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 01-11-2019

Place : Kolkata

  
**Tuhin Kumar Chatterjee** Tuhin Kumar Chatterjee  
 Insolvency Professional Interim Resolution Professional in the matter of Dunlop  
 Auto Tyres Private Limited  
 Regn. No.- IP Registration No. IBBI/IPA-002/IP-N00663/2018-  
**IBBI/IPA-002/IP-N00663/19/12108**  
**2018-19/12108**